

Retirement Account (PRA) through Internet Personal Identification Number (I-Pin) and Central Recordkeeping and Accounting Agency (CRA) Call Centre Tele-query Personal Identification Number (T-Pin). Further, w.e.f. 1st December, 2009, daily Net Asset Values (NAVs) for each Pension Fund Manager (PFM) are being posted on the website of CRA the National Securities Depository Limited (NSDL). Presently, 4.80 lakh out of 6.60 lakh Central Government subscribers can access their Individual Retirement Accounts (IRAs) through I-Pin and T-Pin. In September, 2009, NSDL issued a provisional Statement of Contributions in respect of all subscribers to the concerned Pay and Accounts Offices (PAOs).

Further, to enhance transparency, the Interim Pension Fund Regulatory and Development Authority (PFRDA) has taken the following steps to provide Statement of Transactions (SoT) including units allocated and their NAVs:

(i) The investment of NPS contributions received upto 31.03.2010 has been done on pooled basis. CRA has prepared a SoT showing matched and booked status @ NAV of Re. 1/- for funds received upto 31.03.2010 and units based on daily NAV in respect of funds received w.e.f. 01.04.2010.

(ii) From 01.04.2010, the NPS contribution in respect of Central Government subscribers has been unitized at the NAVs on the date of receipt of funds by the PFMs.

(iii) Daily NAV is displayed on the website of CRA the NSDL and the PFMs for purpose of information of all concerned.

Norms regarding taking national currency abroad

2472. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that several Indians are arrested at the Indian airports by Customs authorities for trying to take with them Indian currency;

(b) if so, how many such cases have been reported during the past six months at various airports;

(c) what are the rules for Indian nationals to take with them Indian currency abroad and whether these rules are advertised in leading newspapers from time-to-time; and

(d) the rules governing the quantum of foreign currency Indian tourists are allowed to take abroad on the pleasure trips?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):
(a) and (b) Three persons have been arrested at the Indian airports by Customs authorities for trying to take with them Indian currency during the past six months.

(c) in terms of Foreign Exchange management (Export and Import of Currency) Regulations, 2000, as amended from time to time, any person resident in India, save as otherwise provided in these regulations., may take outside India (Other than to Nepal and Bhutan) currency notes of Government of India and Reserve Bank of India notes upto an amount not exceeding Rs.7,500/- per person. The rules and regulations are available on the website of RBI, viz. www.rbi.org.in.

(d) As per Foreign Exchange Management (Current Account Transactions) Rules 2000, as amended from time to time an Indian resident can export US\$ 10,000/- or its equivalent in one calendar year for one or more private visits to any country, except Nepal and Bhutan. The rules and regulations are available on the website of RBI, viz, www.rbi.org.in.

World Bank Aid

2473. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of FINANCE be pleased to state:

(a) the total World Bank aid received by India at the end of this fiscal year ending March, 2010 and how much of amount is interest free; and

(b) the details of investment of this aid, sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF (SHRI NAMO NARAIN MEENA): (a) US\$ 2759 million (approximately) has been received by India in 2009-10 (April 09-March 10) from the World Bank as International Bank for Reconstruction and Development (IBRD) loan and International Development Association (IDA) credit. Out of this amount, US\$ 1183 million (approximately) has been received from IDA. The IDA credit is interest free.